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## Assam Lokayukta And Upa-Lokayuktas (Amendment) Act, 1987

### 14 of 1987

[10 June 1987]

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# Assam Lokayukta And Upa-Lokayuktas (Amendment) Act, 1987

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#### **PREAMBLE**

An

Act

to amend the Assam Lokayukta and Up-Lokayuktas Act, 1985. Whereas it is expedient to amend the Assam Lokayukta and Up-Lokayuktas Act, 1985, hereinafter referred to as the principal Act. It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:-

### 1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Lokayukta and Upa-Lokayuktas (Amendment) Act, 1987.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 31st day of December, 1986.

# 2. Amendment of title and other provisions of Assam Act No. XX of 1986 :-

In the principal Act, for the word "Up-Lokayukta" in the title and

wherever it occurs, the word "Upa-Lokayukta" shall be substituted.

## 3. Amendment of Section 22:-

In the principal Act, for Section 22, the following section shall be substituted, namely:--

- "22. For the removal of doubts, it is hereby declared that nothing in the Act shall be construed to authorise the Lokayukta and Upa-Lokayuktas to investigate into any allegation against--
- (a) (i) the Chief Justice or any Judge of the High Court;
- (ii) Officers and staff of the High Court;
- (iii) Members of the Assam Judicial Service as defined in clause (b) of Article 236 of the Constitution;
- (b) the Chairman or any Member of the Assam Public Service Commission;
- (c) the Speaker and the Deputy Speaker of the Assam Legislative Assembly and the staff of the State Legislature.